

Malhotra, Shri Inder J.

Mantri, Shri D.D.

Marandi, Shri

Maruthiah, Shri

Minimata, Shrimati

More, Shri K.L.

More, Shri S.S.

Muthiah, Shri

Paliwal, Shri

Pande, Shri K.N.

Pandey, Shri Vishwa Nath

Patel, Shri Chhotubhai

Patel, Shri N.N.

Patil, Shri D. S.

Patil, Shri V.T.

Patil, Shri Vasant Rao

Pratap Singh, Shri

Raghunath Singh, Shri

Rai, Shrimati Sahodra Bai

Ram Sewak, Shri

Rane, Shri

Rao, Shri Jagannath

Rao, Shri Rameswar

Ray, Shrimati Renuka

Reddy, Shri Linga

Reddy, Shrimati Yashoda

Roy, Shri Bishwanath

Sadhu Ram, Shri

Saha, Dr. S.K.

Sahu, Shri Rameswar

Saigal, Shri A. S.

Samanta, Shri S.C.

Saraf, Shri Sham Lal

Satyabhama Devi, Shrimati

Sen, Shri P.G.

Shah, Shrimati Jayaben

Sharma, Shri D.C.

Shastri, Shri Prakash Vir

Shastri, Shri Ramasand

Sheo Narain, Shri

Shree Narayan Das, Shri

Shukla, Shri Vidya Charan

Siddhanti, Shri Jagdev Singh

Sinhasan Singh, Shri

Sivapraghassan, Shri Ku .

Snetak, Shri Nardeo

Subramanyam, Shri T.

Sumat Prasad, Shri

Tiwary, Shri D.N.

Tiwary, Shri K.N.

Tiwary, Shri R.S.

Tula Ram, Shri

Ulkey, Shri

Valvi, Shri

Varma, Shri Ravindra

Vyas, Shri Radhelal

Yadab, Shri N.P.

Yadava, Shri B.P.

Mr. Deputy-Speaker: The result of the Division is.

Ayes: 15; Noes: 94.

The motion was negatived.

Mr. Deputy-Speaker: Now, I take up Amendment No. 25.

Shri Frank Anthony: I want to speak on it.

Mr. Deputy-Speaker: Not at this stage.

Shri Frank Anthony: We have not come to the Executive Council yet.

Mrs. Chakravarty wanted to speak on it. I said, I wanted to speak first.

Mr. Deputy-Speaker: You have already moved Amendment No. 25.

I am now putting it to the vote of the House.

Shri Frank Anthony: It has not been discussed.

Mr. Deputy-Speaker: The whole clause was under discussion. The clause and the amendments were before the House. You cannot speak more than once on the same clause.

I shall now put Amendment No. 25 to the vote of the House.

Amendment No. 25 was put and negatived.

Mr. Deputy-Speaker: The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clauses 10 and 11 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Mr. Deputy-Speaker: We will take up the Third Reading on Monday.

An hon. Member: Let us finish it.

Some hon. Members: No, no.

Mr. Deputy-Speaker: The Minister can move the formal motion.

Shri M. C. Chagla: It won't take more than five minutes, Sir.

Mr. Deputy-Speaker: But Members want to speak.

Shri M. C. Chagla: Sir, I move:

"That the Bill be passed."

Mr. Deputy-Speaker: We will take up the Third Reading on Monday.

14.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SIXTY-NINTH REPORT

Shri Hem Raj (Kangra): Sir, I move:

"That this House agrees with the Sixty-ninth Report of the

Committee on Private Members' Bills and Resolutions presented to the House on the 1st September, 1965."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st September, 1965."

The motion was adopted.

14.31 hrs.

SIKH GURDWARAS BILL—contd.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the motion moved by Sardar Amar Singh Saigal on the 19th August, 1965 for reference of the Sikh Gurdwaras Bill to a Joint Committee.

How much time does the hon. Minister want for reply?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Ten to fifteen minutes.

Mr. Deputy-Speaker: Thirty-five minutes are left, Shri Hem Raj . . .

Shri Hem Raj (Kangra): Mr. Deputy-Speaker, the Bill which has been brought forward by Sardar A. S. Saigal is a welcome measure. The object with which he has brought this Bill is also very laudable and very much to be appreciated. The objects for which the money of the gurdwaras are to be spent have been enumerated in clause 72 of the Bill, and there is no doubt that they will be spent for purposes which will be for the good of the society.

So far as the objects and reasons are concerned, it has been enumerated that they will bring about uniformity in the performance of religious rites. The gurdwaras are there for spiritual

purposes, to propagate the teachings of the Gurus to infuse a new life among the Punjabis and others. Guru Nanak preached for amity among the different communities at a time when in the Punjab the relations between Hindus and Mohammadans, in those old old Muhammadan times, were very much strained.

So far as the gurdwaras are concerned, as long as they remain places of religious worship, for bringing about amity and preaching goodwill among the communities, and for leading a religious life, it is all for good. But so far as the Punjab gurdwaras are concerned, we have got certain experiences. The experiences are that sometimes, as the previous speaker, Shri Kapur Singh, said, when these gurdwaras are used for political wranglings, then they become hot-beds of politics rather than places for religious worship. That is a danger which, instead of furthering the religious cause, would retard it. Instead of creating amity between communities, sometimes hatred begins to be preached. Thereby instead of bringing the communities together, it divides the communities. That is a danger that we should guard against.

Some time back when political agitations were started in the Punjab, in those days Panditji also remarked that gurdwaras are religious places and that they should be used for preaching goodwill and amity and for religious worship. But when they are being used for political agitation, then the purpose is defeated.

Even in these days, the political agitations, so far as the Punjab is concerned, take place not outside the gurdwaras but within the precincts of the gurdwaras themselves.

Therefore, when I see Part IV of this Bill I find it is provided under clause 28 that the Government shall not interfere with gurdwaras in any way whatsoever.